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as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY
SECRETARIAT, SRINAGAR.

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Jammu and Kashmir Legislative Assembly, the following Bill together with the Statement of Objects and Reasons, is published in an extraordinary issue of the Official Gazette.

By order of the Hon'ble Speaker.

Sd/-
MANOJ KUMAR PANDIT,
Secretary.

THE JAMMU AND KASHMIR JAN VISHWAS THIRD
(AMENDMENT OF PROVISIONS) BILL, 2026

[L. A. Bill No. 16 of 2026]

A Bill to amend certain enactments for decriminalising and rationalising offences for ease of living and ease of doing business and to repeal certain enactments and for matters connected therewith or incidental thereto.

BE it enacted by the Legislative assembly of the Union Territory of Jammu and Kashmir in the Seventy-seventh Year of the Republic of India as follows :—

1. Short title and Commencement.—(1) This Act may be called the Jammu and Kashmir Jan Vishwas Third (Amendment of Provisions) Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. Amendment of certain enactments.—The enactments mentioned in column (4) of the First Schedule of this Act are hereby amended to the extent and in the manner mentioned in column (6) thereof.

3. Repeal of Certain Enactments.—The enactments specified in the Second Schedule of this Act are hereby repealed.

4. Repeal and Savings.—The amendment or repeal by this Act of any enactment shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to ;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction,

exemption, office or appointment, despite the fact that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended or repealed ;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

5. Power to remove difficulties.—(1) If any difficulty arises in giving effect to the provisions of different enactments mentioned in the Schedule as amended by this Act, the Government may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of the enactments as amended by this Act, as appear to it to be necessary or expedient for removing the difficulty :

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before the Legislative Assembly.

FIRST SCHEDULE*(See Section 2)*

S. No.	Year	Act No.	Short Title	Section	Amendments
(1)	(2)	(3)	(4)	(5)	(6)
1	2000	Act No. XX	The Jammu and Kashmir Municipal Act, 2000	111. Powers in respect of burial and cremation grounds.	In Section 111, in sub-section (4), for the words "he shall be liable to a penalty of two thousand rupees." the words, "he shall be liable to a civil penalty of two thousand rupees." shall be substituted.
				113. Dogs not to be at large.	In Section 113, for the words "shall be liable to penalty of five thousand rupees and for second or subsequent violation of this provision he shall be liable to a penalty of ten thousand rupees" the words, "shall be liable to civil penalty of five thousand rupees and for second or subsequent violation of this provision he shall be liable to a civil penalty of ten thousand rupees" shall be substituted.
				114. Control of elephants, bears or camels.	In Section 114, for the words "shall be liable to penalty of one thousand rupees" the words, "shall be liable to civil penalty of one thousand rupees" shall be substituted.
				115. Taking elephants along public roads.	In Section 115, for the words "shall be liable to penalty of one thousand rupees" the words, "shall be liable to civil penalty of one thousand rupees" shall be substituted.

				124. Prohibition of cultivation of crop or use of manure or irrigation injurious to health.	In Section 124, in sub-section (2), for the words "he shall be liable to a fine of one thousand rupees and with a further penalty of five hundred rupees for every day during which the violation continues" the words, "he shall be liable to a civil penalty of one thousand rupees and with a further civil penalty of five hundred rupees for every day during which the violation continues" shall be substituted.
				125. Regulation of offensive and dangerous trade	In Section 125, in sub-section (4), for the words "shall be liable to a penalty of two thousand rupees and with a further penalty of five hundred rupees for every day during which the violation continues" the words, "shall be liable to a civil penalty of two thousand rupees and with a further civil penalty of five hundred rupees for every day during which the violation continues." shall be substituted.
				126. Consent of municipality to establish new or factories workshops.	In Section 126, in sub-section (3), for the words "shall be penalised with a penalty of five thousand rupees and when the breach is a continuing one, with a further penalty of one thousand rupees for every day, during which the breach continues" the words, "shall be penalised with a civil penalty of five

				thousand rupees and when the breach is a continuing one, with a further civil penalty of one thousand rupees for every day, during which the breach continues" shall be substituted.
			128. Power to prohibit trades.	In Section 128, in sub-section (2), for the words "shall be liable to penalty of five thousand rupees and with a further penalty of one thousand rupees, for every day during which the violation continues" the words, "shall be liable to a civil penalty of five thousand rupees and with a further civil penalty of one thousand rupees, for every day during which the violation continues" shall be substituted.
			129. Use of steam whistles etc.	In Section 129, in sub-section (3), for the words, "shall be liable to a penalty of two thousand rupees and with a further penalty of five hundred rupees for every day during which the violation continues," the words, "shall be liable to a civil penalty of two thousand rupees and with a further civil penalty of five hundred rupees for every day during which the violation continues," shall be substituted.

				133. Removal of latrines etc. near any source of water supply.	In Section 133, in sub-section (2), for the words "shall be liable to a penalty of fifty thousand rupees when a notice has been issued, with a further penalty of two thousand rupees for each day during which the violation is continued after the lapse of the period allowed for removal" the words, "shall be liable to a civil penalty of fifty thousand rupees when a notice has been issued, with a further civil penalty of two thousand rupees for each day during which the violation is continued after the lapse of the period allowed for removal" shall be substituted.
				134. Discharging sewerage.	In Section 134, for the words "shall be liable to a penalty of fifty thousand rupees and with a further penalty of two thousand rupees for each day during which the violation continues" the words, "shall be liable to a civil penalty of fifty thousand rupees and with a further civil penalty of two thousand rupees for each day during which the violation continues" shall be substituted.
				135. Making or altering drains without authority.	In Section 135, for the words "shall be liable to a penalty of fifty thousand rupees" the words, "shall be liable to a civil penalty of fifty

					thousand rupees" shall be substituted.
				140. Connection with main not to be made without permission of municipality.	In Section 140, for the words "shall be liable to a penalty of twenty five thousand rupees" the words, "shall be liable to a civil penalty of twenty five thousand rupees" shall be substituted.
				143. Information in relation to cholera, small-pox, etc.	In Section 143, for the words "shall be punished with a fine of five thousand rupees" the words, "shall be liable to a civil penalty of five thousand rupees" shall be substituted.
				148. Acts done by persons suffering from certain disorders.	In Section 148, for the words, "shall be liable to a penalty of two thousand rupees," the words, "shall be liable to a civil penalty of two thousand rupees," shall be substituted.
				149. Keeping of animals injurious to health	In Section 149, for the words "shall be liable with fine of ten thousand rupees and of five thousand rupees for every such subsequent offence" the words, "shall be liable to a civil penalty of ten thousand rupees and of five thousand rupees for every such subsequent offence" shall be substituted.
				150. Feeding animals on deleterious substances.	In Section 150, for the words "shall be punishable, in the case of a first offence, with fine of five thousand rupees per animal and in the

				case of a second or subsequent offence committed within three years of the previous offence, with fine of fifty thousand rupees" the words, "shall be punishable, in the case of a first offence, with civil penalty of five thousand rupees per animal and in the case of a second or subsequent offence committed within three years of the previous offence, with civil penalty of fifty thousand rupees" shall be substituted.
			152. Penalty for selling sub-standard food or drinks	In Section 152, for the words, "shall be punishable with fine which shall not be less than fifty thousand rupees" the words, "shall be liable to a civil penalty which shall not be less than fifty thousand rupees" shall be substituted.
			159. Failure to remove noxious matter.	In section 159, for the words "shall be liable to penalty of five thousand rupees" the words, "shall be liable to a civil penalty of five thousand rupees" shall be substituted.
			160. Depositing or throwing of earth or material of any description on roads or into drains.	In Section 160, for the words "shall be liable to a penalty of fifty thousand rupees" the words, "shall be liable to a civil penalty of fifty thousand rupees" shall be substituted.

				161. Spitting in places other than drains or receptacles provided.	In Section 161, for the words "shall be liable to a penalty of five thousand rupees" the words, "shall be liable to a civil penalty of five thousand rupees" shall be substituted.
				166. Scavenging etc.	In Section 166, in subsection (3), for the words "shall be liable to a penalty of five thousand rupees" the words "shall be liable to a civil penalty of five thousand rupees" shall be substituted.
				172. Places for slaughter of animals for sale.	In Section 172, in subsection (4), for the words "shall be liable to a penalty of two lakh rupees" the words "shall be liable to a civil penalty of two lakh rupees" shall be substituted.
				173. Disposal of dead animal.	In Section 173, in subsection (4), for the words "shall be liable to a penalty of five thousand rupees" the words "shall be liable to a civil penalty of five thousand rupees" shall be substituted.
				175. Protection of streets during cutting down of trees, erection or demolition of buildings.	In Section 175, in subsection (3), for the words "shall be liable to a penalty of twenty thousand rupees and when the contravention of non-compliance is a continuing one, with a further penalty of one thousand rupees for every day after the first during which the

					contravention or non-compliance continues" the words "shall be liable to a civil penalty of twenty thousand rupees and when the contravention of non-compliance is a continuing one, with a further civil penalty of one thousand rupees for every day after the first during which the contravention or non-compliance continues" shall be substituted.
				180. Penalty for laying out street in contravention of the provisions	In Section 180, for the words "shall be liable to a penalty of fifty thousand rupees" the words "shall be liable to a civil penalty of fifty thousand rupees" shall be substituted.
				183. Punishment for encroachment or overhanging structure over street	In Section 183, in subsection (1), for the words "shall be liable to a penalty of fifty thousand rupees, with a further penalty of one hundred rupees for every day during which the contravention or non-compliance continues" the words, "shall be liable to a civil penalty of fifty thousand rupees, with a further civil penalty of one hundred rupees for every day during which the contravention or non-compliance continues" shall be substituted.
				184. Permission of occupation of public street and	In Section 184, in subsection (2), for the words "shall be liable to a

			removal of obstruction.	penalty of twenty thousand rupees" the words "shall be liable to a civil penalty of twenty thousand rupees" shall be substituted.
			187. Government street.	In clause (a) of Section 187, for the words "liable to penalty" the words, "liable to civil penalty" shall be substituted.
			191. Destroying direction-posts, lamp-posts, etc.	In Section 191, for the words "shall be liable to a penalty of twenty five hundred rupees" the words, "shall be liable to a civil penalty of twenty five hundred rupees" shall be substituted.
			192. Bill sticking without permission.	In Section 192, in subsection (1), for the words "shall be liable to penalty of fifty thousand rupees", the words, "shall be liable to a civil penalty of fifty thousand rupees" shall be substituted.
			193. Names or numbers of streets, buildings etc.	In Section 193, in subsection (2), for the words "shall be liable to a penalty of fifty thousand rupees" the words "shall be liable to a civil penalty of fifty thousand rupees" shall be substituted.
			196. Picketing animals and collecting carts.	In section 196, in subsection (1), for the words, "shall be liable to a penalty of fifty thousand rupees" the words, "shall be liable to a civil penalty of fifty thousand rupees" shall be substituted.

				197. Driving vehicles without proper lights. In Section 197, in sub-section (1), for the words, "shall be liable to a penalty of one thousand rupees" the words, "shall be liable to a civil penalty of one thousand rupees" shall be substituted. In Section, 197, in sub-section (2), for the words, "shall be liable to a penalty of one thousand rupees" the words "shall be liable to a civil penalty of one thousand rupees" shall be substituted.
				198. Beating drums etc. In Section 198, for the words "shall be penalised with a penalty of ten thousand rupees" the words "shall be penalised with a civil penalty of ten thousand rupees" shall be substituted
				199. Discharging firearm etc. In Section 199, for the words "shall be punishable with fine of fifty thousand rupees" the words "shall be penalised with civil penalty of fifty thousand rupees" shall be substituted.
				200. Building operations, quarrying, blasting or cutting timber In Section 200, for the words "shall be liable with a fine of fifty thousand rupees" the words "shall be liable with a civil penalty of fifty thousand rupees" shall substituted.
				207. Punishment for erection or In Section 207, for the words "be liable to a

				re-erection of a building on sanction of a building scheme under section 205	penalty of fifty thousand rupees and if after such contravention, he continues to use such building for such purpose shall be liable to a further penalty of one thousand rupees for every day during which such use continues," the words, "be liable to a civil penalty of fifty thousand rupees and if after such contravention, he continues to use such building for such purpose shall be liable to a further civil penalty of one thousand rupees for every day during which such use continues," shall be substituted.
				211. Penalty for disobedience.	In Section 211, in sub-section (5), for the words "shall be liable to penalty of fifty thousand rupees and when the non-compliance is a continuing one, with a further penalty, which may extend to five thousand rupees for every day during which the non-compliance continues." the words "shall be liable to a civil penalty of fifty thousand rupees and when the non-compliance is a continuing one, with a further civil penalty, which may extend to five thousand rupees for every day during which the non-compliance continues," shall be substituted.

				216. Penalty for infringement of bye-laws.	In Section 216, for the words "shall be liable to a penalty of five lakh rupees for the first contravention and in case of a continuing contravention with additional penalty which may extend to five thousand rupees, for each day during which the contravention continues after the first such contravention," the words "shall be liable to a civil penalty of five lakh rupees for the first contravention and in case of a continuing contravention with additional civil penalty which may extend to five thousand rupees, for each day during which the contravention continues after the first such contravention," shall be substituted.
				221. Regulation of felling of trees within municipal limits.	In Section 221, in subsection (3), in clause (i), for the words, "shall be punishable with fine which shall not be less than five thousand rupees, which may extend to fifteen thousand rupees," the words, "shall be liable to civil penalty which shall not be less than five thousand rupees, which may extend to fifteen thousand rupees" shall be substituted.

				227. Refusal to allow inspection. For Section 227, substitute the following: namely : “Whoever in contravention of Section 224 or Section 225 or Section 226 or Section 229, refuses to allow inspection of any premises, food, drink, drug or animals, shall be liable to civil penalty which shall not be less than fifty thousand rupees”.
				237. Penalty for disobedience of orders of municipalities In Section 237, for the words “be liable to penalty of twenty thousand rupees, and in the case of a continuing breach, with a further fine of one thousand rupees for every day after the first conviction during which the breach continues” the words “be liable to a civil penalty of twenty thousand rupees, and, in the case of a continuing breach, with a further civil penalty of one thousand rupees for every day after the first conviction during which the breach continues,” shall be substituted.
				240. Penalty of obstruction. In Section 240, for the words, “shall be liable to a penalty which shall not be less than fifty thousand rupees” the words, “shall be liable to a civil penalty which shall not be less than fifty thousand rupees” shall be substituted.

				280. Power of the Government to frame forms and make rules	In Section 280, in sub-section (4), for the words, "shall be liable to a fine of five thousand rupees" the words, "shall be liable to a civil penalty of five thousand rupees" shall be substituted.
				Insertion of Sections 248B and 248C	After existing section 248A, the following sections shall be inserted, namely :— "248B. Adjudication.— (1) The Government, for the purposes of conducting inquiries and imposing civil penalties under the provisions of this Act, may appoint an officer not below the rank of Additional secretary to the Government or equivalent to be the Adjudicating Officer: Provided that the Government may appoint as many adjudicating officers as may be required: Provided also that the Government may, by notification, designate any other Authority constituted or established under any other law to be the adjudicating authority for the purposes of under this Act. (2) The Adjudicating Officer may summon any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in his opinion,

				may be useful for, or relevant to the inquiry. (3) If the Adjudicating Officer is satisfied that the person concerned is liable under the provisions of this Act may pass an order imposing a civil penalty: Provided that no such civil penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard. (4) The Government may by rules prescribe the manner and procedure for holding an inquiry to determine civil penalties under sub-section (1). 248C. Appeal.— (1) The Government may authorise an officer not below the rank of Secretary to the Government to act as an Appellate Authority. (2) Any person aggrieved by an order passed by the Adjudicating Officer under section 248B, may prefer an appeal within thirty days from the date of receipt of the order, in such form and manner as may be prescribed by the Government. (3) The Appellate Authority may admit an appeal after the expiry of the said period of thirty days, if the appellant satisfies the Appellate Authority that he had sufficient cause for not preferring the appeal within that period.
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					(4) The Appellate Authority may, after giving the parties to the appeal an opportunity of being heard, pass such an order as he may deem fit. (5) An appeal under sub-section (2) shall be disposed of within sixty days from the date of filing. (6) The amount of civil penalty imposed under section 248B or this section, if not paid, may be recovered as an arrear of land revenue."
2.	2010	XX	The Jammu and Kashmir Municipal Ombudsman Act, 2010	17. Penalty for malafide complaint.	In Section 17, for the words "shall be punishable with fine not less than fifty thousand rupees, but may extend to one lakh rupees" the words, "shall be liable to a civil penalty of not less than fifty thousand rupees, which may extend to one lakh rupees" shall be substituted.
3.	1970	Act No. XIX	The Jammu and Kashmir Development Act, 1970	22-AD. Discontinuation of Erection of any Building in Certain Cases.	In Section 22AD, in sub-sections (4) for the words, "shall, on conviction, be punished with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees" the words, "be liable to a civil penalty of not less than five thousand rupees, but may extend to ten thousand rupees" shall be substituted.

				22-AE. Penalties In Section 22AE, in sub-sections (1) and (2), for the words, "shall, on conviction, be punished with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees" the words, "be liable to a civil penalty of not less than ten thousand rupees, which may extend to twenty thousand rupees" shall be substituted.
				22-A S. No. Court to take Cognizance of any Office under this Chapter Section 22AS shall be omitted.
				22-AV. Penalty for Obstruction of Entry of an Authorized Person. In Section 22AV,- for the words, "be punished with fine not less than twenty five thousand rupees, which may extend to fifty thousand rupees" the words, "be liable to a civil penalty of not less than twenty five thousand rupees, which may extend to fifty thousand rupees" shall be substituted.
				22-AW. Penalty for Obstruction or Molestation of any Person with whom the Corporation has entered into Contract. In Section 22AW,- for the words, "be punished with fine not less than ten thousand rupees, which may extend to twenty thousand rupees" the words, "be liable to a civil penalty of not less than ten thousand rupees, which may extend to twenty thousand rupees" shall be substituted.
				22-AX. Penalty for Removal of any Mark. In Section 22AX,- for the words, "be punished with fine not less than ten

				thousand rupees, which may extend to twenty thousand rupees" the words, "be liable to a civil penalty of not less than ten thousand rupees, which may extend to twenty thousand rupees" shall be substituted.
			22. AY. Penalty for Obstruction of the Lawful Exercise of any Power	In Section 22-AY, for the words, "shall, on conviction, be punished with fine" the words, "shall be liable to a civil penalty" shall be substituted.
			24. Penalties.	In Section 24, in sub-section (3),- for the words, "shall be punishable with fine not less than twenty five thousand rupees, which may extend to fifty thousand rupees", the words, "shall be liable to a civil penalty of not less than twenty five thousand rupees, which may extend to fifty thousand rupees" shall be substituted.
			Insertion of Sections 24A and 24B.	After existing Section 24, the following sections shall be inserted, namely :— "24A. Adjudication.— The Government, for the purposes of conducting inquiries and imposing civil penalties under the provisions of this Act, may appoint an officer not below the rank of Additional Secretary to the Government or equivalent to be the Adjudicating Officer.

					Provided that the Government may appoint as many Adjudicating Officers as may be required : Provided also that the Government may, by notification, designate any other Authority constituted or established under any other law to be the Adjudicating Authority for the purposes of under this Act. (2) The Adjudicating Officer may summon any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in his opinion, may be useful for, or relevant to the inquiry. (3) If the Adjudicating Officer is satisfied that the person concerned is liable under the provisions of this Act may pass an order imposing a civil penalty. Provided that no such civil penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard. (4) The Government may by rules prescribe the manner and procedure for holding an inquiry to determine civil penalties under sub-section (1). 24B. Appeal.— (1) The Government may authorise an officer not below the rank of
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					Secretary to the Government to act as an Appellate Authority. (2) Any person aggrieved by an order passed by the Adjudicating Officer under Section 24A, may prefer an appeal within thirty days from the date of receipt of the order, in such form and manner as may be prescribed by the Government. (3) The Appellate Authority may admit an appeal after the expiry of the said period of thirty days, if the appellant satisfies the Appellate Authority that he had sufficient cause for not preferring the appeal within that period. (4) The Appellate Authority may, after giving the parties to the appeal an opportunity of being heard, pass such an order as he may deem fit. (5) An appeal under subsection (2) shall be disposed of within sixty days from the date of filing. (6) The amount of civil penalty imposed under Section 24A or this section, if not paid, may be recovered as an arrear of land revenue."
				Omission of Section 44 and Section 45.	Section 44 and Section 45 shall be omitted.

4.	1963	Act No. XX	The Jammu and Kashmir State Town Planning Act, 1963	12. Penalties.	In Section 12,- for the words, "shall be punishable with fine which may extend to five thousand rupees and in the case of continuing offence with further fine which may extend to five hundred rupees for every day during which the offence continues after conviction for the first commission of the offence" the words, "shall be liable to a civil penalty which may extend to five thousand rupees and in the case of continuing offence with further civil penalty which may extend to five hundred rupees for every day during which the offence continues after conviction for the first commission of the offence" shall be substituted.
				14. Power to stop building operations. (New)	In Section 14, in subsection (4), for the words, "shall be punishable with fine which may extend to two thousand rupees and when the non-compliance is a continuing one with a further fine which may extend to one hundred rupees", the words, "shall be liable to a civil penalty which may extend to two thousand rupees and when the non-compliance is a continuing one with a further civil penalty which may extend to two

				hundred rupees" shall be substituted.
			Insertion of new Sections 15A and 15B.	After existing Section 15, the following sections shall be inserted, namely:— "15A. Adjudication.— (1) The Government, for the purposes of conducting inquiries and imposing civil penalties under the provisions of this act, may appoint an officer not below the rank equivalent to that of Additional Secretary to the Government or equivalent to be the Adjudicating Officer. Provided that the Government may appoint as many adjudicating officers as may be required : Provided also that the Government may, by notification, designate any other Authority constituted or established under any other law to be the adjudicating authority for the purposes of under this Act. (2) The Adjudicating Officer may summon any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in his opinion, may be useful for, or relevant to the inquiry. (3) If the Adjudicating Officer is satisfied that the person concerned is

					liable under the provisions of this Act may pass an order imposing a civil penalty : Provided that no such civil penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard. (4) The Government may by rules prescribe the manner and procedure for holding an inquiry to determine civil penalties under sub-section (1). 15B. Appeal.— (1) The Government may authorise an officer not below the rank of Secretary to the Government to act as an Appellate Authority. (2) Any person aggrieved by an order passed by the Adjudicating Officer under section 15A, may prefer an appeal within thirty days from the date of receipt of the order, in such form and manner as may be prescribed by the Government. (3) The Appellate Authority may admit an appeal after the expiry of the said period of thirty days, if the appellant satisfies the Appellate Authority that he had sufficient cause for not preferring the appeal within that period. (4) The Appellate Authority may, after giving the parties to the appeal an opportunity of
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					being heard, pass such an order as he may deem fit. (5) An appeal under sub-section (2) shall be disposed of within sixty days from the date of filing. (6) The amount of civil penalty imposed under Section 15A or this section, if not paid, may be recovered as an arrear of land revenue."
				29. Power of Government to make rules.	In Section 29, in sub-section (3), for the words, "shall be liable to a penalty of one thousand rupees" the words, "shall be liable to a civil penalty of one thousand rupees" shall be substituted.
5.	2007	XII	The Jammu and Kashmir Non-Biodegradable Material (Management, Handling and Disposal) Act, 2007	10. Penalties	In section 10.— In sub-section (1), for the words "shall be punishable with fine which may extend to five lakh rupees, but shall not be less than five thousand rupees" the words "shall be liable to a civil penalty of not less than five thousand rupees which may extend to five lakh rupees" shall be substituted. ii. In sub-section (2), for the words, "shall be punishable for the second or subsequent offence with fine which may extend to ten lakh rupees, but shall be less than ten thousand rupees" the words, "shall be liable to a civil penalty for the

					second or subsequent offence which may extend to ten lakh rupees, but shall not be less than ten thousand rupees" shall be substituted.
6.	1988	Act No. XV	Jammu and Kashmir Control of Building Operations Act, 1988	9. Penalties.	In Section 9, for sub-sections (1) and (2), the following sub-sections shall be substituted; namely :— “(1) Any person who undertakes or carries out the development of any site or erects or re-erects any building or makes or extends any excavation or lays out any means of access to a road without the permission referred to in Section 4 or in contravention of any condition subject to which such permission has been granted or obstructs the Authority under Section 8 shall be liable to a civil penalty of ten thousand rupees and in the case of continuing offence, with a further civil penalty of one thousand rupees for every day during which such offence continues after conviction for the first commission of the offence. (2) Any person who obstructs the entry of a person authorised under Section 6 to enter into or upon any building or land or molests such person after such entry shall be liable to a civil

					penalty which may extend to one thousand rupees."
				10. Offence to be cognizable.	Section 10 shall be omitted.
7.	1957	Act No. XXVI	The Jammu and Kashmir Motor Vehicle Taxation, 1957.	4-A. Declaration by persons keeping vehicles for use	In Section 4-A, in sub-section (3), for the words, "shall be liable to penalty of five hundred rupees." the words, "shall be liable to a civil penalty of five hundred rupees" shall be substituted.
				6. Carriage of token on vehicle and duty to stop it on demand by Police Officer.	In Section 6, in sub-section (1) and sub-section (3), for the words, "shall be liable to penalty which may extend to five hundred rupees" the words, "shall be liable to a civil penalty which may extend to five hundred rupees," shall be substituted.
				7. Penalty for failure to pay tax.	In Section 7, for the words "shall be liable to penalty of five hundred rupees" the words "shall be liable to a civil penalty of five hundred rupees" shall be substituted.
				Substitution of Section 11 and section 11A.	For Section 11 and Section 11A, the following sections shall be substituted; namely:- "11. Adjudication.— (1) The Government, for the purposes of conducting inquiries and imposing civil penalties under the provisions of this act, may appoint an